

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 8036 of 2021

Birbal Dutta @ Birbal Dutt Petitioner
Versus
The State Of Jharkhand Opp. Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. R.S. Mazumdar, Sr. Advocate
For the State : APP

Order No. 02: Dated: 7th September, 2021

Heard the parties.

The petitioner is an accused in connection with Dhanbad Cyber Crime P.S. Case No. 18 of 2021 (Cyber Case No. 31 of 2021).

It has been alleged that the petitioner and one Raghunath Sahani were arrested by the police and from their possession four mobile sets were recovered. The petitioner does not have any criminal antecedent and he is in custody since 27.04.2021.

Learned Spl.P.P. has referred to a case instituted against the petitioner being Bhatpara P.S. Case No. 152 of 2021 for the offence punishable under section 420, 409, 34 of IPC.

Co-accused Raghunath Sahani in similar circumstances have been granted bail by this Court in B.A. No. 7864 of 2021.

Regard being had to the above, the petitioner, above named, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned District & Sessions Judge II cum Special Judge (Vigilance, Cyber Cases and Electricity Act), Dhanbad in connection with Dhanbad Cyber Crime P.S. Case No. 18 of 2021 (Cyber Case No. 31 of 2021), subject to the condition that one of the bailors should be a close relative of the petitioner.

(Rongon Mukhopadhyay, J.)

MM